

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1428
ANSWERED ON:30.11.2011
COMPLIANCE OF GUIDELINES
Joshi Shri Mahesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether inspite of the warning issued by the Government, some of the private airlines are not complying with the guidelines issued to them at the time of issuance of licence;
- (b) if so, the details thereof and the reasons therefor, airline-wise;
- (c) the action taken by the Government against the erring airlines;
- (d) whether the Government has conducted any surprise check in this regard; and
- (e) if so, the details thereof alongwith the further action taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (c):- Presently, no gross violation have been reported against the private airlines and as such no warning have been issued to them.

(d) to (e):- Spot checks and surveillance checks are being conducted by the O/o Directorate General of Civil Aviation (DGCA) on the Airlines and action as required is being taken against the pilot/engineer/cabin crew/airline, as the case may be, depending upon the nature of violation. This is an on-going process and the airline are required to submit action taken reports on these checks and measures taken by the Airline to mitigate the deficiencies pointed out during these checks.